

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-212(PB)/2018

IN THE MATTER OF:

Cadillac Info-Tech Pvt. Ltd.
and
hallow Infrastructure Pvt. Ltd.

..... Petitioners
..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 02.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner : Mr. Pulkit Deora & Ms. Nandini Sinha,
Advs.
For the Respondent : -

ORDER

On account of a part heard matter post lunch it would not be possible to take up the matter for hearing today. With the consent of the parties, hearing is deferred to 28.08.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)